



2026:AHC:37931

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2972 of 2026

Smt. Rajmuni And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ashok Kumar Singh Yadav, Sanjoo Yadav, Shrikant Singh Yadav
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Proceedings under Section 67 of the U.P. Revenue Code, 2006 was initiated against the petitioners which was numbered as Case No.2058 of 2022, Computer Case No.T202214290502058 in which an order of eviction and damages has been passed by the Respondent No.3 namely Tehsildar (Judicial), Tehsil Jakhaniya, District Ghazipur on 08.02.2024.
2. Aggrieved against the aforesaid, statutory appeal as provided under Section 67(5) of the U.P. Revenue Code, 2006 was filed before the respondent no.2 namely Additional Collector (Land Revenue), District Ghazipur which was registered as Case No.488 of 2024, Computerized Case No.D202414290000488. The said appeal was dismissed by the Respondent No.2 vide order dated 04.10.2024. Aggrieved against the aforesaid, the petitioner has preferred the present writ petition.
3. It is argued that appeal was rejected in an exparty manner and without providing any opportunity of hearing to the petitioner.
4. Heard counsel for the parties and perused the record.
5. It appears from perusal of the aforesaid order that when the matter was called out, nobody was present on behalf of petitioners/ appellants before the Respondent No.2. Even otherwise nothing has been stated that what illegality or irregularities have been committed by the authorities while passing the aforesaid order.

6. In case the order was passed without providing any opportunity of hearing, appropriate remedy is available to the petitioners to file a recall application.

7. In this view of the matter, the writ petition is **dismissed**.

8. In case the recall application is filed before the Respondent No.2 namely Additional Collector (Land Revenue), District Ghazipur, he will consider and decide the same, strictly in accordance with law without influence with the observations made by this Court herein-above.

(Prakash Padia,J.)

February 19, 2026

Swati